

कार्यालय मुख्य अभियंता
सिंचाई एवं बाढ़ नियंत्रण विभाग
दिल्ली सरकार
एल.एम.बंध कार्यालय परिसर, शास्त्री नगर, दिल्ली - 110031

सं. : सी.ई.एफ./एस.एस.डब्ल्यू./वि.स.सत्र/2025/ 2087-90

दिनांक: 20/3/25

सेवा में,

उप सचिव (प्रश्न शाखा)
दिल्ली विधान सभा सचिवालय,
पुराना सचिवालय, दिल्ली - 54

विषय : आठवीं दिल्ली विधान सभा के द्वितीय सत्र (बजट सत्र) 2025 का तारांकित प्र० सं० 07 माननीय विधायक श्री सुरेन्द्र कुमार दिनांक 24.03.2025 के सन्दर्भ में।

महोदय,

कृपया आपके कार्यालय के ई-मेल दिनांक 15.03.2025 का अवलोकन करें जिसके साथ उपरोक्त तारांकित प्रश्न संख्या 07 सिंचाई एवं बाढ़ नियंत्रण विभाग को भेजा गया है। इस संबंध में सिंचाई एवं बाढ़ नियंत्रण विभाग के उत्तर की प्रति सूचनार्थ हेतु संलग्न है।

यह उत्तर माननीय मंत्री (सिं. एवं. बा. नि.) से मिली स्वीकृति अनुसार भेजा जाता है।

संलग्न उपरोक्त। (100 प्रतियां)

भवदीय,

शिव कुमार

(शिव कुमार)

कार्यसर्वेक्षक/नोडल अधिकारी

नोडल अधिकारी/कार्यसर्वेक्षक

दिनांक: कार्यालय मुख्य अभियंता
सिंचाई एवं बाढ़ नियंत्रण विभाग
रा.रा. क्षेत्र दिल्ली सरकार

सं. : सी.ई.एफ./एस.एस.डब्ल्यू./वि.स.सत्र/2025/

प्रतिलिपि:-

- 1 सिंचाई एवं बाढ़ नियंत्रण मंत्री के सचिव, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार, दिल्ली सचिवालय, नई दिल्ली-2 को प्रश्न के उत्तर की प्रतिलिपि सहित सूचनार्थ प्रेषित।
- 2 अतिरिक्त मुख्य सचिव सिंचाई एवं बाढ़ नियंत्रण विभाग, दिल्ली सरकार को प्रश्न के उत्तर की प्रतिलिपि सहित सूचनार्थ प्रेषित।
- 3 निदेशक, सूचना एवं प्रसारण निदेशालय, पुराना सचिवालय, दिल्ली - 54 को प्रश्न के उत्तर की प्रतिलिपि सहित सूचनार्थ प्रेषित।

(शिव कुमार)

कार्यसर्वेक्षक/नोडल अधिकारी

कार्यालय मुख्य अभियंता
सिंचाई एवं बाढ़ नियंत्रण विभाग
दिल्ली सरकार
एल.एम.बंध कार्यालय परिसर, शास्त्री नगर, दिल्ली।

तारांकित प्रश्न संख्या : 07
दिनांक : 24.03.2025
प्रश्नकर्ता का नाम : श्री सुरेन्द्र कुमार
क्या माननीय सिंचाई एवं बाढ़ नियंत्रण मंत्री यह बताने की कृपा करेंगे कि:

सिंचाई एवं बाढ़ नियंत्रण

क्रम सं	प्रश्न	उत्तर
(क)	क्या गोकलपुर गाँव से राम विहार को जाने वाली सड़क के किनारे नाला बनाने को कोई प्रस्ताव विचाराधीन है;	जी नहीं, यह गोकलपुर गांव से प्रस्तावित नहीं है । यह नाला जौहरीपुर एक्स्टेंशन (टी-पॉइंट) से रामविहार तक सड़क के किनारे प्रस्तावित है जिसकी लंबाई लगभग 2000 मीटर है
(ख)	इस कार्य के लिए बजट का आवंटन कब होगा;	बजट वितरण का प्रावधान अगले वित्तीय वर्ष 2025-26 में आबंटित करने का अनुमान है ।
(ग)	यह कार्य कब तक आरंभ हो जाएगा;	वित्त वर्ष 2025-26 में बजट मिलने के पश्चात इसकी औपचारिकताएं (codal formalities) पूरी की जाएंगी जिसमें आंकलन की स्वीकृत, NIT की स्वीकृत, टेन्डर प्रक्रिया का पूरा करना इत्यादि शामिल है । उपरोक्त कार्यवाही पूरी होने के बाद काम को अर्वाॉर्ड किया जाएगा एवं आरम्भ किया जाएगा ।
(घ)	क्या इस कार्य को पूरा करने के लिए कोई समय सीमा तय की गई है; और	हाँ, कार्य करने का अनुमानित समय अवधि 270 दिन है ।
(ङ)	अब तक इस कार्य को आरंभ न किए जाने का क्या कारण है?	गत वर्ष 2024-25 में विशेष शीर्ष में पर्याप्त बजट न होने के कारण औपचारिकताएं (codal formalities) पूरी नहीं की गई ।

शिव कुमार

(शिव कुमार)
नोडल अधिकारी

नोडल अधिकारी/कार्यसर्वेक्षक
कार्यालय मुख्य अभियंता
सिंचाई एवं बाढ़ नियंत्रण विभाग
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कार्यालय मुख्य अभियंता
सिंचाई एवं बाढ़ नियंत्रण विभाग
दिल्ली सरकार
एल.एम.बंध कार्यालय परिसर, शास्त्री नगर, दिल्ली।

तारांकित प्रश्न संख्या : 07
प्रश्नकर्ता का नाम : श्री सुरेन्द्र कुमार

सिंचाई एवं बाढ़ नियंत्रण

पूरक सामग्री

सिंचाई एवं बाढ़ नियंत्रण विभाग के द्वारा गोकुलपुर विधानसभा में जौहरीपुर एक्सटेंशन से राम विहार को जाने वाली सड़क के किनारे RCC storm water drain बनाने का प्रस्ताव है जिसकी लम्बाई लगभग 2000 मीटर है। इस प्रस्तावित कार्य Construction of RCC storm water drain along service road in L/bank (colony side) between Pipeline Bridge (RD 11300m) to Delhi-U.P Border (RD 13387m) of Trunk Drain No. 1 in Gokalpur Constituency (AC-68) की योजना को विभागीय तकनीकी सलाहकार समिति (Technically Advisory Committee) की 41वी बैठक में प्रस्तुत किया गया है। जिसकी स्वीकृत राशि रु 385.52 लाख है एवं जिसकी पत्र संख्या EE/CD-IV/DB/T-23/TAC/1015542014/FABr./5489-5502 दिनांक 24-01-2022 (प्रतिलिपि संलग्न) को जारी की गई है। गत वर्ष 2024-25 में विशेष शीर्ष में पर्याप्त बजट न होने के कारण औपचारिकताएं (codal formalities) पूरी नहीं की गई। बजट का प्रावधान अगले वित्तीय वर्ष 2025-26 में आबंटित करने का अनुमान है वित्त वर्ष 2025-26 में बजट मिलने के पश्चात इसकी औपचारिकताएं पूरी की जाएंगी, जिसमें पुनः आंकलन की स्वीकृत, NIT की स्वीकृत, टेन्डर प्रक्रिया का पूरा करना इत्यादि शामिल है। उपरोक्त औपचारिकताएं पूरी होने के बाद काम को अर्वाॉर्ड किया जाएगा एवं आरम्भ किया जाएगा। इस कार्य को करने की अनुमानित समय अवधि 270 दिन है।

शिव कुमार

(शिव कुमार)
नोडल अधिकारी

नोडल अधिकारी/कार्यसर्वेक्षक
कार्यालय मुख्य अभियंता
सिंचाई एवं बाढ़ नियंत्रण विभाग
रा.रा. क्षेत्र दिल्ली सरकार

OFFICE OF THE CHIEF ENGINEER (I&FC) DEPTT., GNCT OF DELHI
L.M.BUND, SHASTRI PARK, OFFICE COMPLEX, DELHI-110031

F No. EE /CD-IV/DB/T-23/TAC/101554201/FABr/ 5487-5302

Dated:- 22/11/22

To

The Executive Engineer, CD-IV,
Irrigation & Flood Control Deptt.,
GNCT of Delhi, Delhi.

Sub: A/A & E/S for Rs. 385.52 lacs under the "MH-4711-03-800-99-00-53 Other Drainage Works"- for the work "Construction of RCC storm water drain along service road in I/Bank (colony side) between Pipeline bridge (RD. 11300m) to Delhi U.P Border (RD. 13387m) of Trunk Drain No. 1 in Gokalpur Constituency (AC-68) for the year 2021-22."

Sir,

I am directed to convey the A/A & E/S for Rs. 385.52 lacs (Rs. Three Crore Eighty five lacs and Fifty two thousand Only) for the above mentioned work subject to the following conditions:

Responsibility before execution of work

1. Merely issue of AA/ES does not confer the right for violation of norms as decided and circulated for carrying out restoration/improvement of works.
2. No deviation from the prescribed specifications, quality and quantity (ies):
There shall be no deviation in the proposed work unless and until it is essentially required and that shall be undertaken only after due compliance of all the requisite codal formalities and in consonance with the provision/guidelines as laid down under GFR, FRSR, DFPR, Instructions of CVC, Finance Department issued from time to time. Any deviation beyond the permissible limit as per CPWD Works Manual shall not be carried out without the approval of the Competent Authority.
The executing agency during the course of execution/construction will ensure that the specification of items, their quality, quantities and proportion of the quantities as well as measurements in respect thereof as used in the project during the course of construction are the same on the basis of which estimates have been prepared and that there is no deviation whatsoever.
3. Due diligence has been exercised in the formulation of instant scheme/proposal for the execution of work. The proposed scheme is new one and no work of the same/similar nature has been executed by this department prior to the proposed one except in those cases where the life of previously executed same work's life has been completed.

For fulfillment of the aforesaid requirement, Supervisory Officers/ Engineers during the course of execution/construction shall carry out regular inspections and ensure that specifications regarding quality, quantities and proportions/ measurements thereof are being adhered to scrupulously.

4. Compliance of statutory rules and regulations:
Work shall be awarded after completion of codal formalities as per the provisions of CPWD Work Manual, GFR-2017 and instructions/guidelines etc. issued by Finance Department/ CVC from time to time.

5. Award of work:
Bids shall be invited for the consolidated work which shall not be sub-divided in any manner for the purpose of tendering. Work shall be awarded through competitive bidding only. Performance security shall be obtained from successful bidder to ensure execution of the contract as per the provisions of GFR-2017, CPWD Manual and instructions/guidelines etc. issued by Finance Department / CVC from time to time.
Work shall be awarded within the scope and financial limits of AA & ES granted by the competent Authority. In case the L-1 Bid is over and above the sanctioned cost of the project, fresh tenders may be invited. If the rates quoted by L-1 bidder subsequently (second time) are/is also higher than the approved cost, the proposal for revision of estimates may be brought/ submitted before the competent authority clarifying as to whether the rates are reasonable or not, keeping in view the prevalent market trend/rates.

PTO

28/11/22

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Copy to A/E I
CD-IV

6. Adherence to time schedule and sanctioned cost:

Work shall be completed within the given time-frame and within the sanctioned cost and as per CPWD Work Manual/ GFR 2017. Escalation in cost will not be allowed. The expenditure shall be restricted to the approved detailed estimates or approved tender amount whichever is less. Necessary limited tenders shall be invited for this purpose from the approved registered contractors/agencies/parties in the panel of I&FC Deptt., as per the departmental guidelines. The Accounts functionary posted in the Division shall be associated as a member of the tender committee for finalizing the same and the same shall be got examined from them before seeking approval of the competent Authority.

7. Adherence to sanctioned scope of work:

The Executive Engineer shall not change the scope of work on their own. It shall be brought before the competent authority for approval, if any such change is perceived/ necessitated subsequently. The proposed development work shall be updated upon completion on the GSDL map. The proposed work does not fall within any reserve forest area/morphological ridge/ASI jurisdiction. The proposed scheme has been approved by the TAC and the scheme is proposed to be executed on the department own land and it shall be free from all the hindrances.

8. Payment not to be released without the approval of the competent authority:

The Executive Engineer shall not make any payment in anticipation of approval/ sanction of revised/modified estimates unless and until the same has been considered and approved by the Competent Authority.

9. Splitting of work not permissible:

No work shall be splitted, in any manner, subsequent to the issue of the sanction. In case, it is required, the proposal shall be brought before the competent sanctioning authority for its consideration and approval.

10. Non-Inclusion of extra item:

No extra item shall be included in the sanctioned project/ work subsequent to the sanction. Extra items, if essential, shall be included in the execution of work only after the prior approval of the competent sanctioning authority. Post facto approvals shall not be permitted.

11. Utilization of provision for contingency:

The provision of contingency is meant for unforeseeable and unidentifiable items which can not be included/anticipated while preparing estimates for the work/project. Accordingly, the sanctioned provision of the project for contingencies shall be invariably utilized for the same. Personal claims on any account including conveyance, office contingencies etc. shall not be charged on works.

12. Financing of the sanctioned work:

Financing for the works shall be managed by executing agency as per the provisions made in its budget for respective works allocated/ provided in different years

13. Monitoring of the project:

The Superintendent Engineer shall monitor the execution of the project and submit quarterly progress report of the project to Finance Department/ Planning Department regarding the financial and physical targets and that the specifications of items, quantity/quality of materials including proportion thereof are the same on the basis of which estimates were prepared.

14. Confirmation of completion of work/project:
On the conclusion of the project/ scheme, work completion certificate alongwith utilization certificate of funds and 3rd Party quality control certificate must be furnished to Finance Department/Planning Department, Secretary (I&FC) And IFA/DCA(Development) and there shall be a provision of an independent third party check for evaluation of the quality of the executed work.
15. No duplicacy of work by any agency:
The Executive Engineer/Superintending Engineer agency must ensure that none of the components/units/stretch (es) is duplicated in any manner during execution/award of work or at the time of payment either by it or by any other agency.
16. Guarantee period:
Every capital asset created/ upgraded has, technically, a certain/estimated life span,. In order to ensure that the quality and quantity of the items/ material used in the execution of work is as per the standard/ prescribed specifications and that the asset so created lives its full life, Guarantee clause must be incorporated in the contract deed so that the contractor is held responsible/liable whenever any deficiency/ short coming/ break down is observed which shows that the work has not been executed as per prescribed specifications/ standards.
17. Fore-closer of the project is not permissible mid-way:
The project must not be scraped during the course of execution on any pretext. In case emergence of some extra-ordinary circumstances leads to such unforeseen situation of fore-closer of the project/scheme, the matter may be placed before the sanctioning authority.
18. Maintenance of the assets after construction:
The projects, after their completion, shall be properly maintained by the executing agency / user organization properly as per the provisions of the CPWD Manual, Government Order dated 25.07.2011, the guidelines/ instructions issued from time to time and keeping in view the provisions of Construction-cum-maintenance contracts executed, in cases where such mechanism has been adopted.
19. Contract with the contractor:
The executing agency shall enter into formal contract with the contractor. The contract deed should be in the standard format and should incorporate all the necessary clauses for safeguarding the interest of Government in accordance with the provisions of GFR 2017/ CPWD Manual and the aforesaid instructions/ conditions.
20. Availability of budget:
It may be ensured that the expenditure is, to be made only subject to the availability of funds. All efforts should be made to utilize the funds efficiently & effectively as per rule, DDO to ensure that the expenditure against the project/scheme shall be booked only when the allocation of fund is available against the project/scheme. The EE CD-VII already certified, that there is no liability for the said work in the current financial year. The provisions for entire expenditure to be incurred under the said work have been projected in BE 2021-22.
21. Online updation would be done on the Website of I&FC, on monthly basis without fail being the implementing agency. Assurance given by I&FC to the CVC will be followed in all cases. 3rd Party Quality Checking will be done as per CPWD manual. Project delays if any would be intimated to the Secretary, I&FC and Pr. Secretary, on monthly basis. The proper documentation of the proposed work with reference to pre and post status of the site of the work shall be maintained including photographs etc., and kept on records.

PTO

22. The Project will be executed as per the guidelines issued by the Finance Department vide order No.F.3(30)/CD/2007/DS-IV/3051-64 dated 12.07.2011 & No.F.2(5)/2015-16/Finance E-IV/Infra/012274603/DS-IV/4878-4987 dated 10.09.2015.

All other necessary conditions, regulation, guidelines & instructions etc. issued by the Govt., I&FC Deptt., CVC, GFR, FRSR, DFPR and instructions contained in CPWD/PWD Manual & CPWD/PWD Account code and Finance Department GNCT of Delhi issued from time to time shall also be observed.

23. This is further subject to the following conditions as per Competent Authority.

- (i) No other scheme of similar nature is under execution by any other Executing Agency of GNCTD in the proposed stretch area.
- (ii) The work shall be executed strictly in accordance with the intent of the approval of TAC, which according to the paper on file has accorded its approval to the proposed scheme in 41st TAC meeting.
- (iii) No compromise with the specification and quality in the work will be allowed during the execution of the work and the timelines, so prescribed, for the completion of work should be adhered to.
- (iv) Provision of dedicated utility channel shall be ensured as per the instruction of Government of India, Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industries to avoid road cutting and to provide provision for laying of basic infrastructure facilities of public utilities without road cutting, the above reference of GoI has been circulated recently.
- (v) The time lines, so prescribed, for the completion of the proposed work shall be adhere to.
- (vi) Strict quality control and supervision be exercised during the execution of work and due financial prudence exercised
- (vii) The EE shall ensure the essentiality of the project/scheme during the current financial year 2021-22.

The expenditure on the above mentioned scheme will be debitable to MH 4711-03-800-99-00-53" "Other Drainage Works" under demand No. 10 of Govt. of NCT of Delhi for the current financial year 2021-22 for the work "Construction of RCC storm water drain along service road in I/Bank (colony side) between Pipeline bridge (RD. 11300m) to Delhi-U.P Border (RD. 13387m) of Trunk Drain No. 1 in Gokulpur Constituency (AC-68) for the year 2021-22" as per year wise budget provision and should not exceed the budget allotment placed at your disposal and observance of all other codal formalities as per G.F.R , C.P.W.D. manual and other financial guidelines issued by the Govt. time to time.

This issues with the prior approval of Hon'ble Minister (I&FC) vide U.O.No. 6956/453 dated 09.08.2021/11.01.2022

F No. EE /CD-IV/DB/T-23/TAC/101554201/FABr./

Copy forwarded for information and necessary action to:-

1. Secy. to Secretary (I&FC), Varunalya Building, Jhandewalan, GNCTD, Delhi.
2. Deputy Secretary, Finance-III, Finance Department, Delhi Sachivalaya, ITO, New Delhi.
3. Chief Engineer Zone-I & II (I&FC) Deptt., Govt. of NCT of Delhi.
4. S.S.W to Chief Engineer I&II, I&FC Deptt. GNCT of Delhi.
5. PAO-22, GNCT of Delhi, MSO Bldg., I.T.O New Delhi.
6. Superintending Engineer, FC-I, (I&FC Deptt.) GNCT of Delhi.
7. Executive Engineer, P&D Branch (I&FC Deptt.), GNCT of Delhi.
8. Accountant General (Audit) Delhi, AGCR BLDG., I.P. Estate New Delhi-02.
9. Directorate of Audit, 4th Level, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate New Delhi-02.
10. Guard File

FA-CUM-DCA (I&FC)

Dated:-

FA-CUM-DCA (I&FC)